

NOTICE (Revised)

It is hereby notified for the information of the Advocates and the parties appearing in person that in the event of non availability of any Court, as also in the event of any Court passing an order for not placing the matter before the said Court and in the event impugned order is passed by one of the Hon'ble Judges of the Division Bench taking up the case, the Hon'ble The Chief Justice has been pleased to approve the following arrangements **with effect from 01.06.2023 to 30.06.2023.**

A) The urgent matters pertaining to the Division Bench presided over by the Hon'ble The Chief Justice be placed before the Division Bench presided over by Hon'ble Mr.Justice S.Vaidyanathan.

B) The urgent matters pertaining to the Division Bench presided over by Hon'ble Mr.Justice S.Vaidyanathan be placed before the Division Bench presided over by Hon'ble Mr.Justice R.Mahadevan and Vice Versa.

C) The urgent matters pertaining to the Division Bench presided over by Hon'ble Mr.Justice D.Krishnakumar be placed before the Division Bench presided over by Hon'ble Mr.Justice S.S.Sundar and Vice Versa.

D) The urgent matters pertaining to the Division Bench presided over by Hon'ble Mr.Justice M.Sundar be placed before the Division Bench presided over by Hon'ble Mrs.Justice J.Nisha Banu and Vice Versa.

E) The urgent matters pertaining to the Court presided over by Hon'ble Mr.Justice M.S.Ramesh be placed before the Court presided over by Hon'ble Mr.Justice P.B.Balaji and Vice Versa.

F) The urgent matters pertaining to the Court presided over by Hon'ble Mr.Justice S.M.Subramaniam be placed before the Court presided over by Hon'ble Mr.Justice N.Anand Venkatesh and Vice Versa.

G) The urgent matters pertaining to the Court presided over by Hon'ble Dr.Justice Anita Sumanth be placed before the Court presided over by Hon'ble Mr.Justice M.Dhandapani and Vice Versa.

H) The urgent matters pertaining to the Court presided over by Hon'ble Dr.Justice G.Jayachandran be placed before the Court presided over by Hon'ble Mr.Justice A.D.Jagadish Chandira and Vice Versa.

I) The urgent matters pertaining to the Court presided over by Hon'ble Mr.Justice RMT.Teekaa Raman be placed before the Court presided over by Hon'ble Mr.Justice V.Sivagnanam and Vice Versa.

J) The urgent matters pertaining to the Court presided over by Hon'ble Mr.Justice N.Seshasayee be placed before the Court presided over by Hon'ble Mrs. Justice R.Hemalatha and Vice Versa.

K) The urgent matters pertaining to the Court presided over by Hon'ble Mrs.Justice V.Bhavani Subbaroyan be placed before the Court presided over by Hon'ble Mr.Justice V.Lakshminarayanan and Vice Versa.

L) The urgent matters pertaining to the Court presided over by Hon'ble Mr.Justice M.Nirmal Kumar be placed before the Court presided over by Hon'ble Mr. Justice G.Chandrasekharan and Vice Versa.

M) The urgent matters pertaining to the Court presided over by Hon'ble Mr.Justice Krishnan Ramasamy be placed before the Court presided over by Hon'ble Mr.Justice S.Sounthar and Vice Versa.

N) The urgent matters pertaining to the Court presided over by Hon'ble Mr.Justice Senthilkumar Ramamoorthy be placed before the Court presided over by Hon'ble Mr.Justice S.Sounthar.

O) The urgent matters pertaining to the Court presided over by Hon'ble Mr.Justice Battu Devanand be placed before the Court presided over by Hon'ble Mr.Justice J.Sathya Narayana Prasad and Vice Versa.

P) The urgent matters pertaining to the Court presided over by Hon'ble Mr.Justice A.A.Nakkiran be placed before the Court presided over by Hon'ble Mrs.Justice N.Mala and Vice Versa.

Q) The urgent matters pertaining to the Court presided over by Hon'ble Mr.Justice Sathikumar Sukumara Kurup be placed before the Court presided over by Hon'ble Mrs.Justice T.V.Thamilselvi and Vice Versa.

R) The urgent matters pertaining to the Court presided over by Hon'ble Ms.Justice R.N.Manjula be placed before the Court presided over by Hon'ble Mr.Justice K.Kumaresh Babu and Vice Versa.

S) The urgent matters pertaining to the Court presided over by Hon'ble Dr.Justice D.Nagarjun be placed before the Court presided over by Hon'ble Mrs.Justice K.Govindarajan Thilakavadi and Vice Versa.

T) The urgent matters pertaining to the Court presided over by Hon'ble Mr.Justice Sunder Mohan be placed before the Court presided over by Hon'ble Mr.Justice M.Nirmal Kumar.

U) The urgent matters pertaining to the Court presided over by Hon'ble Mrs.Justice R.Kalaimathi be placed before the Court presided over by Hon'ble Mrs.Justice K.Govindarajan Thilakavadi.

This would also include the matters in which any Division Bench passes an order not to place any particular matter before a bench of which one of the Hon'ble Judges is a member or a Hon'ble Single Judge passes an order "Not before me" or "Post before some other Bench" etc.

The aforesaid directions shall be in force until the present assignment continues. In the event of any difficulty in giving effect to the aforesaid general directions and in the event when a matter cannot be placed before the regular Court and the alternate Court as per this standing order, the matter shall be placed before the Hon'ble The Chief Justice for appropriate directions.

// BY ORDER OF THE HON'BLE THE CHIEF JUSTICE //

Dated: 30.05.2023

Registrar (Judicial),
High Court, Madras